


A-22011/1/2013-Ad.II  
Government of India  
Ministry of Corporate Affairs

New Delhi, dated 04-02-2013

Office Order

As per the approval of the competent authority in the Ministry, Sh. BKL Srivastava, Joint Director (Legal) in Headquarters, is posted with 'One Man Inquiry Committee on Wal-mart', with immediate effect and until further orders.

2. He is directed to report to the said committee, immediately.

  
4/2/13  
(R.K. Pandey)

Under Secretary to the Government of India  
Telefax: 2338 3507

To

1. Sh. BKL Srivastava, JD(Legal) in Headquarters.
2. PS to Sh. Justice Mukul Mudgal, in view of Resolution No. 11/2/2012-CL-V dated 31-1-2013 constituting the above One Man Committee.
3. Sr.PPS/PPS/PS to Secretary, AS, JS(R), JS(M), JS(SP), D.II(UCN)
4. E. Gov. Cell for loading in Employees Corner (Transfer/Posting)

( To be published in the Gazette of India, Part 1, Section 1 )

No. 11/2/2012-CL-V

Government of India/Bharat Sarkar  
Ministry of Corporate Affairs/Corporate Karya Mantralaya  
'A' Wing, Shastri Bhawan, New Delhi-110001.

Dated : 31<sup>st</sup> January, 2013

Resolution

The Government of India has decided to appoint one-man inquiry Committee, outside the Commission of Inquiry Act, 1952, under Shri Justice Mukul Mudgal, former Chief Justice of Punjab and Haryana High Court regarding media reports concerning Wal-mart pursuant to the assurance given to the House of Lok Sabha on 12.12.2012.

The terms of the reference of the inquiry are as under:-

- (a) To inquire into recent media reports on disclosures of Wal-mart before the US Senate regarding their lobbying activities and details thereof.
- (b) Whether Wal-mart undertook any activities in India in contravention of any Indian law.
- (c) Any other matter relevant or incidental to the above.

The Committee will submit its report within three months from issuance of this resolution.

Ministry of Corporate Affairs would provide the administrative and functional support to the Committee as well as assist in coordination with Ministries and Departments concerned with the matters referred to the Committee.

(Renuka Kumar)  
Joint Secretary to the Govt. of India


To  
The Manager  
Government of India Press,  
Faridabad (Haryana)  
(with Hindi Version)

Copy to:

Shri Justice Mukul Mudgal, , former Chief Justice of Punjab and Haryana High Court, C-30, 1<sup>st</sup> Floor, Nizamuddin East, New Delhi- 110 013.

Ordered that a copy of the resolution be communicated to all Ministries/Departments of the Govt. of India/all State Governments/Union Territory Administrations.

Ordered also that the Resolution be published in the Gazette of India for general information.

  
(Renuka Kumar)  
Joint Secretary to the Govt. of India